

L. A. Notifications and Declarations

MALAPPURAM DISTRICT

ALAPPUZHA DISTRICT

തിരുത്തൽ പരസ്യം

NOTICES

[UNDER SECTION 9 (2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

നമ്പർ ഇ-1174/2004.

2018 ജനുവരി 25.

The subjoined statements are an extract from the survey and field register giving particulars of the lands registered and surveyed in the name of concerned. Appeal if any against the survey should be presented within three months from the date of publication of this notice to the officer in-charge of the survey whose Headquarters are at Alappuzha.

5-12-2017-ാം തീയതിയിലെ 48-ാം നമ്പർ കേരള ഗസറ്റിൽ (വാല്യം 6, പാർട്ട് III) ലാന്റ് റവന്യൂ കമ്മീഷണറേറ്റിന്റെ ഷീറ്റിൽ 10411-ാം നമ്പർ പേജിൽ E-1174/04-ാം നമ്പരായി പ്രസിദ്ധീകരിച്ചിട്ടുള്ള കേരള സർവ്വെ അതിരടയാള നിയമം 1961-ലെ സെക്ഷൻ 13 പ്രകാരമുള്ള വിജ്ഞാപനത്തിലെ പട്ടികയിൽ സർവ്വെ നമ്പർ “222/17, 222/18” എന്ന് പ്രസിദ്ധീകരിച്ചിരുന്നത് “222/7, 222/8” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

Field map may be obtained on application and payment of the fees prescribed from time to time.

സ്പെഷ്യൽ തഹശീൽദാരുടെ (ഒപ്പ്) കാര്യാലയം, എൽ. എ. (ജനറൽ), സ്പെഷ്യൽ തഹശീൽദാർ, തിരുർ. എൽ. എ. (ജനറൽ).

(1)

Ref. B1-6039/2003. 31st January 2018.

Name of Acquisition—Development of Community Health Centre, Thuravoor.

KOZHIKODE DISTRICT

FORM No. 16

[See Rule 79]

SCHEDULE

District —Alappuzha.

NOTIFICATIONS

[UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

Taluk—Cherthala.	Village—Kuthiathodu.	
<i>Survey No.</i>	<i>Sub division No.</i>	<i>Extent (in Hectares)</i>
338	9B1	24.48 Ares

Where as the Government have directed the Survey of land comprised in Survey numbers noted below, is hereby notified under sub-section (1) of section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the Village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the Surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out of the boundaries and supplying information in connection therewith.

(2)

Ref. B1-5537/2004. 12th February 2018.

Name of Acquisition—Construction of 33KV Substation at Mannar.

SCHEDULE.

District —Alappuzha.

Taluk—Chengannur.	Village—Mannar.		
<i>Sl. No.</i>	<i>Survey Number</i>	<i>Sub division Number</i>	<i>Area in Hectares</i>
1	181/2-1	..	00.3830
2	181/3-3	..	00.0215

Under sub-section (2) of section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of the section 6 of the above said Act, all the registered holders are hereby required:

(Sd.)
Office of the Special Tahsildar,
LA (General),
Alappuzha.
Special Tahsildar,
Land Acquisition
(General).

(a) to clear within 16 days by cutting down or removing any trees, jungles, fences, standing crops or any other material obstructions, the boundaries or other lines the clearance of which may be necessary for the purposes of survey; and

(b) to provide labour at such time under for such periods as may from time to time be required by furnishing flag holders and Chainman and;

(c) to provide suitable survey marks otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made there under.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will to get done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

(1)

Ref. B2-976/2014 (2).

31st January 2018.

DETAILS OF LANDS

District—Kozhikode

Taluk—Koyilandy. Village—Avidanellur and Balussery.

Survey Numbers—75, 76, (Avidanellur)
9 (Balussery)

Area—0.83 Hectare (Avidanellur)

Area—0.007 Hectare (Balussery)

(2)

Ref. B2-633/2015.

8th February 2018.

DETAILS OF LANDS

District—Kozhikode.

Taluk—Kozhikode.

Village—Mavoor.

Desom—Malapram.

Survey Numbers—20, 21, 24, 26

Area—113.77 Acre.

Office of the
Special Tahsildar (LA),
Koyilandy.(Sd.)
Special Tahsildar (LA).**KANNUR DISTRICT**

NOTICE

[UNDER SECTION 9 (2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961]

FORM No. 4

[See Rule 23 and 38]

No. F1-9386/2003.

7th February 2018.

The subjoined statements is an extract from the T. S. 640 survey field register giving particulars of the lands registered and surveyed in the name of concerned. Appeal, if any, against the survey should be presented within three months from the date of publication of this notice to the Officer-in-charge of the survey whose Headquarters are at Kannur.

Field maps may be obtained on an application and payment of the fees prescribed from time to time.

SCHEDULE

District—Kannur.

Taluk—Kannur.

Village—Kannur I.

Desom—Karar.

<i>Initial Survey/ Re-survey/ Revision Survey</i>		<i>As per Revenue Accounts</i>		<i>As now surveyed</i>		<i>Remarks</i>
<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Survey field Number</i>	<i>Sub Division Number</i>	<i>Area in Hect.</i>	<i>Area in Hect.</i>	
T. S. 640	0.2954	..
..	..	T. S. 640	1	0.1489
..	2	0.1465	..	Vigilance & Anti- corruption Bureau

Taluk Office ,
Kannur.(Sd.)
Tahsildar.